



2026:AHC:10948

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 42904 of 2025

Ajeet Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Suneel Kumar
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Suneel Kumar, learned counsel for the applicant and Shri Arimardan Yadav, learned A.G.A. for the State and perused the record.

The present bail application has been filed by the applicant **Ajeet Singh**, with a prayer to enlarge him on bail in Case Crime No. 358 of 2025, under Sections 61 (2), 351 (3), 109 (1) BNS and Section 3/25/27 of Arms Act, Police Station-Katghar, District-Moradabad, during pendency of trial.

Learned counsel for the applicant submits that the accused applicant is innocent. He has been falsely implicated in the present case and is languishing in jail since 17.07.2025. He further submits that a first information report was lodged by the informant against one Lalit Kaushik and two unknown persons with the allegation that on the date of incident two unknown persons came on a motorcycle and after hot talk started indiscriminate firing targeting the first informant his son Vivek and his daughter Lata. In the said firing his daughter Lata, one E Rickshaw Driver and one other persons sustained gun shot injuries. Learned counsel for the applicant submits that the applicant was not named in the First Information Report. His name has been surfaced in the statement of Mukhbir that too after 24 days of the incident. After arguing at some length learned counsel for the applicant submits that in the present case charge sheet has been filed on 23.08.2025 and cognizance has been taken by the Court concerned on 26.08.2025 and there is no need of further custodial interrogation of the applicant. Criminal history of 15 cases has been properly explained and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail; hence, bail has been prayed for.

Per contra, learned A.G.A. has opposed the bail prayer of the applicant by submitting that the applicant is a hardened criminal having criminal history of 15 cases but could not dispute the fact that in the present case

charge sheet has been filed and cognizance has been taken by the Court concerned and criminal history has been properly explained.

Considering the nature of the offence, material/evidence brought on record, complicity of the accused, severity of punishment, the submissions made by the learned counsel for the parties, the Court is of the view that the applicant has made out a case for bail. The bail application is allowed.

Let the applicant-**Ajeet Singh**, involved in aforesaid case crime be released on bail on his furnishing a personal bond and two local sureties each of the like amount to the satisfaction of the court concerned, subject to the following conditions:-

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 16, 2026

Deepak/